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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 634-L.—24th June, 2019.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons and the Financial Memorandum which accompany it, in the *Kolkata Gazette*, the Bill, the Statement of Objects and Reasons and the Financial Memorandum are accordingly hereby published for general information:—

Bill No. 7 of 2019

**THE WEST BENGAL UNIVERSITY LAWS
(AMENDMENT) BILL, 2019.**

A

BILL

to amend the Calcutta University Act, 1979, the North Bengal University Act, 1981, the Burdwan University Act, 1981, the Vidyasagar University Act, 1981, the Kalyani University Act, 1981, the West Bengal State University (Barasat, North 24-Parganas) Act, 2007, the Gour Banga University Act, 2007, the Sidho-Kanho-Birsha University Act, 2010, the Jadavpur University Act, 1981, the Rabindra Bharati Act, 1981, the Netaji Subhash Open University Act, 1997, the Presidency University Act, 2010, the Cooch Behar Panchanan Barma University Act, 2012, the Kazi Nazrul University Act, 2012, the Diamond Harbour Women's University Act, 2012, the Bankura University

*The West Bengal University Laws
(Amendment) Bill, 2019.
(Clause 1.)*

Act, 2013, the Raiganj University Act, 2014, the West Bengal University of Teachers' Training, Education Planning and Administration Act, 2014, the Sanskrit College and University Act, 2015, the Rani Rashmoni Green University Act, 2017, the Biswa Bangla Biswabidyalay Act, 2017, the Jhargram University Act, 2017, the Mahatma Gandhi University Act, 2017, the Murshidabad University Act, 2018, the Dakshin Dinajpur University Act, 2018, the Greenfield University Act 2018, the Alipurduar University Act, 2018, the Kanyashree University Act, 2018 and the Harichand Guruchand University Act, 2018.

WHEREAS it is expedient to amend the Calcutta University Act, 1979, the North Bengal University Act, 1981, the Burdwan University Act, 1981, the Vidyasagar University Act, 1981, the Kalyani University Act, 1981, the West Bengal State University (Barasat, North 24-Parganas) Act, 2007, the Gour Banga University Act, 2007, the Sidho-Kanho-Birsha University Act, 2010, the Jadavpur University Act, 1981, the Rabindra Bharati Act, 1981, the Netaji Subhash Open University Act, 1997, the Presidency University Act, 2010, the Cooch Behar Panchanan Barma University Act, 2012, the Kazi Nazrul University Act, 2012, the Diamond Harbour Women's University Act, 2012, the Bankura University Act, 2013, the Raiganj University Act, 2014, the West Bengal University of Teachers' Training, Education Planning and Administration Act, 2014, the Sanskrit College and University Act, 2015, the Rani Rashmoni Green University Act, 2017, the Biswa Bangla Biswabidyalay Act, 2017, the Jhargram University Act, 2017, the Mahatma Gandhi University Act, 2017, the Murshidabad University Act, 2018, the Dakshin Dinajpur University Act, 2018, the Greenfield University Act, 2018, the Alipurduar University Act, 2018, the Kanyashree University Act, 2018, the Harichand Guruchand University Act, 2018, for the purposes and in the manner hereinafter appearing;

It is hereby enacted in the Seventieth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal University Laws (Amendment) Act, 2019.

(2) It shall be deemed to have come into force on the 26th day of February, 2019.

Short title and commencement.

West Ben. Act XXXVIII of 1979.
West Ben. Act XXV of 1981.
West Ben. Act XXIII of 1981.
West Ben. Act XVIII of 1981.
West Ben. Act XL of 1981.
West Ben. Act XXVIII of 2007.
West Ben. Act XXVI of 2007.
West Ben. Act XII of 2010.
West Ben. Act XXIV of 1981.
West Ben. Act XXXVI of 1981.
West Ben. Act XIX of 1997.
West Ben. Act XIII of 2010.
West Ben. Act XXI of 2012.
West Ben. Act XIX of 2012.
West Ben. Act XXXVII of 2012.
West Ben. Act XIX of 2013.
West Ben. Act XXVI of 2014.
West Ben. Act XXI of 2014.
West Ben. Act XXXIII of 2015.
West Ben. Act L of 2017.
West Ben. Act XLVII of 2017.
West Ben. Act XLVIII of 2017.
West Ben. Act LI of 2017.
West Ben. Act XVIII of 2018.
West Ben. Act XIX of 2018.
West Ben. Act XVI of 2018.
West Ben. Act XVII of 2018.
West Ben. Act XXVIII of 2018.
West Ben. Act XXVII of 2018.

*The West Bengal University Laws
(Amendment) Bill, 2019.
(Clauses 2-4.)*

Amendment of
West Ben. Act
XXXVIII of
1979.

2. In sub-section (2) of section 8 of the Calcutta University Act, 1979,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XXV of 1981.

3. In sub-section (2) of section 9 of the North Bengal University Act, 1981,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XXIII of 1981.

4. In sub-section (2) of section 9 of the Burdwan University Act, 1981,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

*The West Bengal University Laws
(Amendment) Bill, 2019.
(Clauses 5, 6.)*

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XVIII of 1981.

5. In sub-section (2) of section 9 of the Vidyasagar University Act, 1981,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XL of 1981.

6. In sub-section (2) of section 9 of the Kalyani University Act, 1981,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

*The West Bengal University Laws
(Amendment) Bill, 2019.
(Clauses 7-9.)*

Amendment of
West Ben. Act
XXVIII of 2007.

7. In sub-section (2) of section 9 of the West Bengal State University (Barasat, North 24-Parganas) Act, 2007,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XXVI of 2007.

8. In sub-section (2) of section 9 of the Gour Banga University Act, 2007,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XII of 2010.

9. In sub-section (2) of section 9 of the Sidho-Kanho-Birsha University Act, 2010,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

*The West Bengal University Laws
(Amendment) Bill, 2019.
(Clauses 10, 11.)*

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XXIV of 1981.

10. In sub-section (2) of section 9 of the Jadavpur University Act, 1981,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XXXVI of 1981.

11. In sub-section (2) of section 9 of the Rabindra Bharati Act, 1981,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

*The West Bengal University Laws
(Amendment) Bill, 2019.
(Clauses 12-14.)*

Amendment of
West Ben. Act
XIX of 1997.

12. In sub-section (2) of section 10 of the Netaji Subhas Open University Act, 1997,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XIII of 2010.

13. In sub-section (2) of section 8 of the Presidency University Act, 2010,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XXI of 2012.

14. In sub-section (2) of section 9 of the Cooch Behar Panchanan Barma University Act, 2012,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

*The West Bengal University Laws
(Amendment) Bill, 2019.
(Clauses 15, 16.)*

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”

Amendment of
West Ben. Act
XIX of 2012.

15. In sub-section (2) of section 9 of the Kazi Nazrul University Act, 2012,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”

Amendment of
West Ben. Act
XXXVII of 2012.

16. In sub-section (2) of section 9 of the Diamond Harbour Women’s University Act, 2012,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”

*The West Bengal University Laws
(Amendment) Bill, 2019.
(Clauses 17-19.)*

Amendment of
West Ben. Act
XIX of 2013.

17. In sub-section (2) of section 9 of the Bankura University Act, 2013,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XXVI of 2014.

18. In sub-section (2) of section 9 of the Raiganj University Act, 2014,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XXI of 2014.

19. In sub-section (2) of section 12 of the West Bengal University of Teachers' Training, Education Planning and Administration Act, 2014,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

*The West Bengal University Laws
(Amendment) Bill, 2019.
(Clauses 20, 21.)*

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XXXIII of 2015.

20. In sub-section (2) of section 9 of the Sanskrit College and University Act, 2015,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act L
of 2017.

21. In sub-section (2) of section 12 of the Rani Rashmoni Green University Act, 2017,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

*The West Bengal University Laws
(Amendment) Bill, 2019.
(Clauses 22-24.)*

Amendment of
West Ben. Act
XLVII of 2017.

22. In sub-section (2) of section 12 of the Biswa Bangla Biswabidyalay Act, 2017,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XLVIII of 2017.

23. In sub-section (2) of section 11 of the Jhargram University Act, 2017,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act LI
of 2017.

24. In sub-section (2) of section 11 of the Mahatma Gandhi University Act, 2017,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

*The West Bengal University Laws
(Amendment) Bill, 2019.
(Clauses 25, 26.)*

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XVIII of 2018.

25. In sub-section (2) of section 11 of the Murshidabad University Act, 2018,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XIX of 2018.

26. In sub-section (2) of section 11 of the Dakshin Dinajpur University Act, 2018,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office

*The West Bengal University Laws
(Amendment) Bill, 2019.
(Clauses 27, 28.)*

in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XVI of 2018.

27. In sub-section (2) of section 11 of the Greenfield University Act, 2018,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XVII of 2018.

28. In sub-section (2) of section 11 of the Alipurduar University Act, 2018,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

*The West Bengal University Laws
(Amendment) Bill, 2019.
(Clauses 29, 30.)*

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XXVIII of 2018.

29. In sub-section (2) of section 12 of the Kanyashree University Act, 2018,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XXVII of 2018.

30. In sub-section (2) of section 11 of the Harichand Guruchand University Act, 2018,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

*The West Bengal University Laws
(Amendment) Bill, 2019.*

(Clause 31.)

Repeal and
saving.

31. (1) The West Bengal University Laws (Amendment) Ordinance, 2019, is hereby repealed.

West Ben. Ord. I
of 2019.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance, shall be deemed to have been validly done or taken under principal Act as amended by this Act.

STATEMENT OF OBJECTS AND REASONS.

Since 2011-2012, the West Bengal State Legislative Assembly has passed as many as 18 (eighteen) Bills to establish State-aided Universities in almost all the districts of the state. The number of the State-aided Universities in West Bengal has gone up to 30 (thirty) from 12 (twelve) in 2011-2012. The position of the Vice-Chancellor in a State-aided University is very vital, as he is the Principal academic and Executive Officer of the University responsible for the development of overall academic programmes of the University.

2. The State Government is making efforts to retain and augment qualified, committed and motivated Academicians at the rank of Senior Professors with administrative experience in the Academic fields in the University Education System for the post of Vice-Chancellors in the State-aided Universities. A good number of Vice-Chancellors, beyond the age of 65, can still be very active and contribute towards the development and upliftment of the State-aided Universities. Their presence among the young teachers could be a source of inspiration.

3. Therefore, enhancing the age for holding the office of the Vice-Chancellors of the State-aided Universities will certainly benefit the University Education in terms of quality education and voluminous knowledge from these experienced Academicians in the rank of Senior Professors with vast administrative experience.

4. Since the Legislative Assembly was not in session, an Ordinance namely the West Bengal University Laws (Amendment) Ordinance, 2019 (West Bengal Ord. I of 2019) was promulgated for the purpose.

5. The instant Bill is prepared with a view to replacing the said Ordinance.

6. The Bill is thus prepared to serve the above-mentioned objectives.

KOLKATA:

The 21st June, 2019.

PARTHA CHATTERJEE,

Member-in-charge.

FINANCIAL MEMORANDUM.

There is no financial implication in giving effect to the provisions of this Bill.

KOLKATA:

The 21st June, 2019.

PARTHA CHATTERJEE,

Member-in-charge.

By order of the Governor,

AKHILESH KUMAR PANDEY,
*Secy.-in-charge to the Govt. of West Bengal,
Law Department.*